

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

CP (IB) No. 119/Chd/Pb/2024

IN THE MATTER OF
Indian Bank

...

Petitioner

Versus

Sanjay Mittal

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 20.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Jasleen Kaur, Advocate

ORDER

Heard the submissions made by the counsel for the petitioner. The petitioner's counsel is directed to verify and confirm filling of the following:-

- (i) Authorization for assignment of the proposed RP.
- (ii) Proof of service, dispatch and delivery of Rule 7 notice.
- (iii) Whether the personal guarantor against whom proceedings have been initiated is alive or not as on date.
- (iv) Recalling of loan and recalling notice issued to the guarantor.
- (v) Ascertain from the Bank concerned whether one among the consortium lenders can initiate the proceedings independently leaving the other consortium members.
- (vi) Whether any 95 proceedings have been initiated against the same personal guarantor by any other consortium member.

Counsel for the petitioner has requested for grant of a week days' time.
Time as prayed for is granted. Post this matter after week days.

Let the matter be posted to 04.06.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)